

FIR No.149/2017
u/s 120B/392/394/397/302/411/34 IPC & 27 Arms Act
PS: Sarai Rohilla
State Vs. Rahul @ Judi

29.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. S.P.M. Tripathi, Id. Counsel for accused through V.C.


Heard on the bail application.

Ld. Counsel for accused has submitted that the accused has
surrendered on 04.04.2021 before the Jail Authorities.

Heard.

In view of the submissions, notice be issued to the Jail
Superintendent, to file the detailed report on 01.06.2021.

Be put up for 01.06.2021 for further arguments.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
29.05.2021

FIR No.297/2021
u/s 376/354/506 IPC
PS: Sarai Rohilla
State Vs. Mohd. Tahir

29.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. R.K. Tarun, Id. Counsel for accused through V.C.
I.O. SI Sonu Siwach through V.C.
Sh. U.S. Gautam, Id. Counsel for complainant.

Arguments on the Anticipatory bail application heard.

In view of the submission, directions are hereby issued to the
I.O. to file the copy of FIR, legible copy of MLC as well as statement u/s 164
Cr.P.C. in the court.

Be put up for 01.06.2021 for further arguments.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
29.05.2021

FIR No.88/2020
u/s 392/397/452/506 IPC
PS: Sarai Rohilla
State Vs. Amarjeet @ Amit @ Macchi

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Krishan Mohan, Ld. Counsel for accused through V.C.

**On the request of Id. Counsel for accused, be put up for
01.06.2021 for arguments.**

(SATISH KUMAR)

**Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.**

31.05.2021

FIR No. 84/2019
U/s 307/323/34 IPC & 25/27 Arms Act
PS: Prashad Nagar
State Vs. Farman @ Rupesh

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Naveen Gaur, ld. Counsel for accused through V.C.

On the request of ld. Counsel for accused, adjourned for arguments on **01.06.2021**.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

Bail Application No.1297/2021
FIR No.005340/2021
u/s 411/34 IPC
PS: Rajender Nagar
State Vs. Zafir Hussain

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Lalit Kumar, ld. Counsel for accused through V.C.
I.O. SI Ravi Shankar Tyagi through V.C.

Ld. Counsel for the accused has submitted that the accused has been granted bail in all other cases except the present one by the Court of Ld. MM and he shall place on record the copy of the same before the next date of hearing.

On request of Ld. Counsel for the accused, adjourned for
08.06.2021.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

Bail Application No.892/2021
FIR No.58/2021
u/s 376D/506/34 IPC
PS: I.P. Estate
State Vs. Mohd. Akbar

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Dinesh Prasad, Id. Counsel for the accused through VC.

Ms. Lakshmi Raina, Id. Counsel for DCW through V.C.

IO/SI Narender through VC.

Arguments on the bail application heard.

On request of Ld. Counsel for accused, adjourned for 08.06.2021 for further arguments. IO is directed to get the complainant/victim connected on next date of hearing through VC.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

FIR No. 63/2018
U/s 302 IPC
PS: Sarai Rohila
State Vs. Ashish Kumar

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Narender Kumar, Ld. Counsel for the accused through VC.
IO/SI Ishwari Prasad through VC.

Heard on the bail application.

In view of the submission, report be called from the Jail
Superintendent for 02.06.2021.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 10/2016
U/s 302/396/120B/412/201 IPC
PS: Rajender Nagar
State Vs. Harender Giri

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Awanish Kumar, Ld. Counsel for accused through V.C.
Heard on the bail application.

On request of Id. Counsel for accused, bail application be
put up before the court concerned for 08.06.2021 where the trial is pending.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 19/2019
U/s 367/377/394/324 IPC & 6 POCSO Act
PS: HNZ Rly (Central)
State Vs. Firoz

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
None for the accused despite repeated calls.
I.O. S.I. Shiv Charan Meena through V.C.
I.O. has submitted that accused is involved in other three
criminal cases.

Since no one has appeared. However, in the interest of
justice, adjourned for **04.06.2021**.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 172/2016
U/s 302 IPC
PS: Paharganj
State Vs. Shahdat Ali

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Chetan Panga, ld. Counsel for accused through V.C.
I.O. Inspector Nikesh Kumar through V.C.
Heard on the bail application.

Report in respect of the involvement of the accused, interim bail and the date of surrender be called from Jail Superintendent for 02.06.2021.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 97/2012
U/s 302/201/120B/34 IPC
PS: Prasad Nagar
State Vs. Ram Gopal Rai @ Ram Iqbal

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Alok Vajpayee, Ld LAC for the applicant/accused through VC.
Heard on the bail application and on request of the Ld. Counsel for
the applicant/accused, adjourned to 04.06.2021. In the meantime, notice be
issued to the IO and the Jail Superintendent to file the status report.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

**FIR No. 276/2016
U/s 302/201/34 IPC
PS: DBG Road
State Vs. Laxmi Narayan**

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Praveen Aggarwal, Id. LAC for accused through V.C.
Heard on the bail application.

On request of Id. Counsel for accused, be put up with the court concerned on 05.06.2021. In the meantime, notice be issued to the I.O. as well as Jail Superintendent to file the status report.


**(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021**

FIR No. 288/2019
U/s 394/397/411/34 IPC
PS: Sarai Rohila
State Vs. Rahul Hathoda

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Lokesh Khanna, Ld. Counsel for the accused through VC.
Heard on the bail application.

It is submitted by the Ld. Counsel for the applicant/accused that the mother of the accused got fractured in her right hand on 13.05.2021 and there is no one look after her.

Heard.

In view of the submissions made by the Ld. Counsel for the accused, let report be called in respect of the fracture of the right hand of the mother of accused from the I.O. and on request, be put up before the concerned court where the trial is pending on 04.06.2021.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 32/2019
U/s 302/323/341/147/34 IPC
PS: Prasad Nagar
State Vs. Hemant Kumar

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Brij Bhalla Tiwari, Ld. Counsel for the accused through VC.
Heard on the bail application.

In view of the submission, notice of the bail application be served to the IO to file reply in detail and notice be also issued to the Jail Superintendent to file the status report of the accused. Copy of the same be also supplied through e-mail/whatsapp to the Ld. Counsel for the accused/applicant.

Be put up in the court where trial is pending for 05.06.2021.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

**FIR No. 35/2019
U/s 302/34 IPC
PS: Lahori Gate
State Vs. Naresh Kumar**

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Sandeep Gupta, Ld. LAC for the applicant/accused
through VC.

Heard on the bail application and in view of the submission,
the bail application be placed before the court concerned where the trial is
pending on 08.06.2021. In the meantime, reply of the IO and status report be
called from the Jail Superintendent.



**(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021**

FIR No. 313/2018
U/s 392/397/411/34 IPC
PS: Sarai Rohila
State Vs. Rajender

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Sandeep Gupta, Ld. LAC for the applicant/accused
through VC.

Heard on the bail application and in view of the submission, the bail application be placed before the court concerned where the trial is pending on 08.06.2021. In the meantime, reply of the IO and status report be called from the Jail Superintendent.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 34/2019
U/s 302/201/120B/34 IPC
PS: DBG Road
State Vs. Sumit

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Manish Kumar, Ld. LAC for the applicant/accused
through VC.

Heard on the bail application and in view of the submission,
the bail application be placed before the court concerned where the trial is
pending on 08.06.2021. In the meantime, reply of the IO and status report be
called from the Jail Superintendent.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 408/2016
U/s 302/34 IPC
PS: Darya Ganj
State Vs. Amir @ Aryan

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Alok Vajpayee, Ld. LAC for the applicant/accused
through VC.

Heard on the bail application and in view of the submission, the bail application be placed before the court concerned where the trial is pending on 07.06.2021. In the meantime, reply of the IO and status report be called from the Jail Superintendent.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

Bail Application No.1199/2021
FIR No.244/2016
u/s 457/380/411 IPC
PS: Darya Ganj
State Vs. Shahid @ Sameer

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
SHAHID @ SAMEER.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Mohd. Anas, Id. Counsel for accused through V.C.
I.O. SI Ishwari Prasad through V.C.
Arguments on the bail application heard.


It is submitted by Id. counsel for applicant/accused that applicant/accused has been falsely implicated in the present case FIR. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused was arrested upon Kalandara of dtd. 17.04.2021 and he was arrested on 23.04.2021 and accused is in JC. Investigation qua the accused has already been completed

and no purpose would be served to keep him in JC particularly in this pandemic period. Therefore, in these facts and circumstances, applicant/ accused be admitted on bail on his furnishing a bail bond/surety bond for a sum of Rs.10,000/- with one surety of the like amount to the satisfaction of Ld. Jail Duty MM, Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi.

Bail application is disposed off accordingly. Copy of this order be sent to Jail Superintendent, Tihar, New Delhi, for necessary compliance.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

Bail Application No.1227/2021
FIR No.345/2020
u/s 392/397/411/34 IPC
PS: Prasad Nagar
State Vs. Kamalnain Singh @ Hanny

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
KAMALNAIN SINGH @ HANNY.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. M.K. Sharma, ld. Counsel for accused through V.C.
I.O. SI Sanjay through V.C.
Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused has been falsely implicated in the present case FIR. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that co-accused has been granted bail. Investigation qua the accused has already been completed and charge sheet has also been filed and no purpose would be served to keep him in

particularly in this pandemic period. Therefore, in these facts and circumstances, applicant/ accused be admitted on bail on his furnishing a bail bond/surety bond for a sum of Rs.20,000/- with one surety of the like amount to the satisfaction of Ld. Jail Duty MM, Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi.

Bail application is disposed off accordingly. Copy of this order be sent to Jail Superintendent, Tihar, New Delhi, for necessary compliance.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

FIR No. 258/2016
U/s 302 IPC
PS: Nabi Karim
State Vs. Sonuu

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Hukum Chand, Ld. LAC for the applicant/accused
through VC.

Heard on the bail application and in view of the submission, the bail application be placed before the court concerned where the trial is pending on 07.06.2021. In the meantime, reply of the IO and status report be called from the Jail Superintendent.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

CNR No.DL-CT01-005472-2021

Case No.941/2021

FIR No.69/2020

u/s 408/420 IPC

PS: Karol Bagh

State Vs. Kunal Shailesh Bhai Soni s/o. Shailesh Bhai Soni

31.05.2021

This is an application for seeking modification/rectification in the order dtd. 20.04.2021 passed by this court.

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Amit Vashisht, Ld. Counsel for accused through V.C.

Heard.

It is submitted by Id. Counsel for accused that there was no averment in any of the paragraph in his bail application that compromise has been arrived between the parties and by way of the present application, it is prayed that the first paragraph of order dtd. 20.04.2021 passed by this court is to be modified to that extend only that compromise has not been arrived between the parties as there is no averment in the application and made a request that the bail order dated 20.04.2021 may kindly be modified.

Heard.

In view of the submissions and after perusal of the content of the bail application, this court is of the considered view that there is no averment on behalf of the counsel for the accused in the Anticipatory Bail application that compromise has been arrived between the complainant and the accused. Inadvertently it has been mentioned in first paragraph of order dtd. 20.04.2021 that **“It is further submitted by Id. Counsel for applicant/accused that the compromise has been arrived between the**

parties and make a request that accused may kindly be granted Anticipatory Bail.”

The order dtd. 20.04.2021 is modified and there is modification that there was no averment of the compromise arrived between the parties and it has been inadvertently mentioned. Application stands disposed off accordingly.

Copy of this order be given dasti to the counsel for accused.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

Bail Application No.2451/2021

FIR No.0001/2021

u/s 302/201/120B/34 IPC

PS: Sarai Rohilla

State Vs. Sher Khan

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Sumit Goyal, Ld. Counsel for the applicant/accused through VC.

IO/Insp. Shri Kishan through VC.

Arguments on the bail application heard.

During the course of arguments on the bail application, IO/Insp. Shri Kishan has submitted that he has filed the charge-sheet.

Heard.

In view of submission, be put up for 07.06.2021 for further arguments. Charg-sheet be summoned.\



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

31.05.2021

Bail Application No.2199
FIR No.98/2021
u/s 376/341/506 IPC
PS: Pahar Ganj
State Vs. Sandeep @ Sandeep Kumar

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Prakash Priyadarshani, Id. Counsel for accused through
V.C.

I.O. W/SI Rashmi Kiran through V.C.

Ms. Lakshmi Raina, Id. Counsel for DCW through V.C.

Complainant with Ld. Counsel Sh. Yogesh Kumar through
VC.

Arguments on the Anticipatory bail application heard.

In view of the submission, IO is directed to place on record legible copy of FIR, copy of the MLC of the victim as well as the statement under Section 164 Cr.PC within two days in the court.

Be put up for 04.06.2021 for further arguments.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

31.05.2021

**Bail Application No.2321
FIR No.49/2021
u/s 323/304/34 IPC
PS: Chandni Mahal
State Vs. Mustaq Hussain**

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Manoj Sonkar, Id. Counsel for accused through V.C.
Sh. S.I. Israili, Ld. Counsel for the complainant through VC.
IO/SI Mohit Malik through VC.

Arguments on the bail application heard.

IO has submitted that he shall file the charge-sheet within
four days.

Heard.

In view of the submission, be put up for 09.06.2021 for
further arguments on the bail application and charge-sheet be also summoned.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

FIR No. 359/2018
U/s 302/324 IPC
PS: Sarai Rohila
State Vs. Mohd. Altaf

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Alok Vajapee, Ld. LAC for accused through V.C.
Heard on the bail application and on request of ld. Counsel
for accused, the bail application be placed before the court concerned where the
case FIR trial is pending for **08.06.2021**.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

Bail Application No.873/2021
FIR No. 29/2021
u/s 302/201/34 IPC
PS: Kamla Market
State Vs. Mohd. Ejaj

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Anubhav Tyagi, Ld. Proxy Counsel for accused for Sh.
Amish Aggarwal, Ld. Counsel.

On request of Ld. Proxy Counsel for accused, adjourned for
15.06.2021 in the court concerned where the trial is pending.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021


FIR No. 142/2017
U/s 395/397/412/34 & 25 Arms Act IPC
PS: Lahori Gate
State Vs. Shakeel

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Ayub Ahmed Qureshi, Id. Counsel for accused through
V.C.

Arguments on the bail application heard.

On request of Id. Counsel for accused, the matter be listed on
04.06.2021 before the court of Sh. Naveen Kumar Kashyap, Ld. ASJ where the
trial of the present case is pending.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No.35/2017
u/s 323/341/326/174A/34 IPC
PS: Kamla Market

State Vs. Vishvanath Paswan @ Bisu Nath s/o. Bhikhari Paswan

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
VISHVANATH PASWAN @ BISU NATH S/O. BHIKHARI PASWAN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Ayub Ahmad Qureshi, ld. Counsel for accused through

V.C.:

Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused in JC w.e.f. 08.05.2021 and nothing incriminating has been recovered from the possession of applicant/accused and he has been falsely implicated in the present case FIR. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.


Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that co-accused has also been released on Anticipatory bail vide order dtd. 03.03.2017 and he is not



involved in any other case. The accused is in JC w.e.f. 08.05.2021 and no purpose would be served to keep him in JC particularly in this pandemic period. Therefore, in these facts and circumstances, applicant/ accused be admitted on bail on his furnishing a bail bond/surety bond for a sum of Rs.20,000/- with one surety of the like amount to the satisfaction of Ld. Jail Duty MM, Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi.

Bail application is disposed off accordingly. Copy of this order be sent to Jail Superintendent, Tihar, New Delhi, for necessary compliance.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

31.05.2021

FIR No.02/2021
u/s 356/379 IPC
PS: Sarai Rohilla Station
State Vs. Sonu Yadav

31.05.2021

This is an application for reduction of the surety amount.

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Ajay Kumar Chadha, Ld. Counsel for accused through V.C.

Vide order dtd. 27.05.2021, the accused Sonu Yadav was granted bail in case FIR No.02/2021 u/s 356/379 IPC PS: Sarai Rohilla Station and accused directed to furnish surety bond of Rs.50,000/-. However, ld. Counsel for accused has submitted that accused belongs to a poor strata of society and not able to furnish surety of the amount of Rs.50,000/- and make a submission that surety amount may kindly be reduced.

Heard.

In view of the submissions of ld. Counsel for applicant/accused, this court hereby reduce the surety amount from Rs.50,000/- to Rs.10,000/- with one surety of the like amount to the satisfaction of Ld. Jail Duty MM, Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi.

Application is disposed off accordingly. Copy of this order be sent to the Jail Superintendent, Tihar, New Delhi for necessary compliance.

Copy of this order be given dasti to the counsel for applicant/accused.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.


31.05.2021

**FIR No. 223/2015
U/s 302 IPC
PS: Jama Masjid
State Vs. Nazeem**

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Hukum Chand, Ld. LAC for the applicant/accused
through VC.

Heard on the bail application and in view of the submission,
the bail application be placed before the court concerned where the trial is
pending on 07.06.2021. In the meantime, reply of the IO and status report be
called from the Jail Superintendent.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

Bail Application No.1087/2021
FIR No.107/2021
u/s 376/323 IPC
PS: DBG Road
State Vs. Vinod

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Ms. Lakshmi Raina, ld. Counsel for DCW through V.C.

Sh. Rajiv Kumar, Ld. Counsel for the accused through VC.

IO/WSI Suman through VC.

Complainant through VC.

Arguments on the bail application heard.

Be put up for 08.06.2021 for further arguments. IO is

directed to send the police file one day before the next date of hearing.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021



Bail Application No.958/2021
FIR No. 62/2021
u/s 354 IPC
PS: DBG Road
State Vs. Ram Kishore

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
None for accused since morning despite repeated calls.
I.O. SI Suman through V.C.

The reply of the I.O. is already on record.

Since no one appeared on behalf of accused. However, in
the interest of justice, adjourned for 03.06.2021 for arguments.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

Bail Application No. 1229/2021
FIR No.112/2021
u/s 356/379/34 IPC
PS: Darya Ganj
State Vs. Amjad Ali

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
None for the applicant/accused.

On 17.05.2021, Sh. S.A. Rajput, Ld. Counsel appeared on behalf of the applicant/accused Amjad Ali and after hearing the arguments, the bail application was fixed for 17.05.2021 for order and vide order dated 17.05.2021, the accused was admitted on bail by detailed order on merits. The intimation be sent to the Ld. Counsel for accused Sh. S.A. Rajput on his mobile No. 9891337341 in respect of the bail order of the accused Amjad Ali. The application stands disposed off accordingly. File be consigned to Record Room.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

Bail Application No.889/2021

FIR No.19/2021

u/s 147/148/149/152/186/188/269/279/323/353/332/307 IPC & 3 /

4 PDDPP Act

PS: I.P. Estate

State Vs. Navdeep Singh

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

**Sh. Inderjeet Singh, Ld. Counsel for the applicant/accused through
VC.**

**On request, adjourned for 05.06.2021. Interim order, if any, to
continue till next date of hearing.**


(SATISH KUMAR)

**Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.**

31.05.2021

FIR No. 142/2017
U/s 395/397/412/34 IPC
PS: Lahori Gate
State Vs. Jasdev @ Jasvir

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.


Sh. Muntazir Mehdi, Id. Counsel for accused through V.C.

I.O. SI Narender through V.C.

Heard on the bail application.

Ld. Counsel for accused has submitted that he was on interim bail but he has not placed copy of the order of interim bail. The same be placed on record within two days.

Be put up before the court concerned for 05.06.2021 where the trial of this case FIR No.142/2017 is pending.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 218/2020
U/s 304/342/34 IPC
PS: DBG Road
State Vs. Aditi

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Zunaid Alam, Id. Counsel for accused through V.C.

Ms. Neha Sharma, Id. Counsel for accused through V.C.

By this order, I shall dispose off two bail application of the same accused in the same FIR and under the same sections and these bail applications has been filed by two different counsels and it appears that both accused has tried to mislead the court and allegations against the accused are of very serious nature and this court is not inclined to grant the bail to the accused. Hence, the bail applications of applicant/accused are hereby dismissed.

Bail application is disposed off accordingly.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No.467/2020
u/s 328/379/411/34 IPC
PS: Sarai Rohilla
State Vs. Salim

31.05.2021

ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
SALIM.

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Anil Kumar Kamboj, Ld. LAC for accused through V.C.

Heard on the bail application.

It is submitted by Id. counsel for the applicant/accused that applicant/accused he has been falsely implicated in the present case FIR and nothing has been recovered from the possession of the applicant or at his instance. It is further submitted by Id. counsel for applicant/accused that the investigation of this case has been completed, thus the applicant/accused is no more required for any future purpose and make a request that accused may kindly be released on bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that allegations are serious in nature against the accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that allegations against the accused are of very serious nature and he is involved



in three other criminal cases and if this court release the court on bail it would be threat to the society. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the bail application of applicant/accused is hereby dismissed.

Bail application is disposed off accordingly.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

31.05.2021

FIR No. 217/2017
U/s 308/323/34 IPC
PS: Daryaganj
State Vs. Irfan

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
IRFAN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Yatinder Kumar, Ld. LAC for accused through V.C.
I.O. ASI Anil Kumar through V.C.

Heard on the bail application.

It is submitted by ld. counsel for the applicant/accused that applicant/accused he has been falsely implicated in the present case FIR and nothing has been recovered from the possession of the applicant or at his instance. It is further submitted by ld. counsel for applicant/accused that the investigation of this case has been completed, thus the applicant/accused is no more required for any future purpose and make a request that accused may kindly be released on bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that allegations are serious in nature against the accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that the I.O. has brought to the notice of court that bail of accused has been

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Dismissed on 22.05.2021 by the court of Ms. Charu Aggarwal, Ld. ASJ and accused is involved in other criminal cases also. The allegations against the accused are of very serious nature and there is no fresh ground to release the accused on bail. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the bail application of applicant/accused is hereby dismissed.

Bail application is disposed off accordingly.


↓
(SATISH KUMAR)

Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No.191/2019
u/s 302/307/120B/34 IPC & 25/27/59 Arms Act
PS: Karol Bagh
State Vs. Devarjun & Ors

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
None for applicant/accused despite repeated calls.
However, in the interest of justice, bail application be put up
before the court concerned for 04.06.2021 where the trial of case FIR
No.191/2019 is pending.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

FIR No. 03/2020
U/s 20/61/85 NDPS Act
PS: NDRS
State Vs. Usman


31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Akshat Sharma, Id. Counsel for accused through V.C.
Heard.

Ld. Counsel for accused has submitted that trial of this case
FIR is pending before the Court of Sh. Deepak Dabas, Ld. ASJ and make a
request that his bail application be transferred to the concerned court.

Heard.

In view of the submissions, the bail application is transferred
to the Court of Sh. Deepak Dabas, Ld. ASJ where the trial is pending for
08.06.2021.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 413/2016
U/s 307/332/353/186/506/34 IPC
PS: Sarai Rohila
State Vs. Fahim @ Bhoma

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
FAHIM @ BHOMA.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Krishna Moha, Ld. Counsel for accused through V.C.

Heard on the bail application.

It is submitted by Id. counsel for the applicant/accused that applicant/accused he has been falsely implicated in the present case FIR and nothing has been recovered from the possession of the applicant or at his instance. It is further submitted by Id. counsel for applicant/accused that the investigation of this case has been completed, thus the applicant/accused is no more required for any future purpose and make a request that accused may kindly be released on bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that allegations are serious in nature against the accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that allegations against the accused are of very serious nature and he is involved in 15 other criminal cases and if this court release the court on bail it would be

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— 2 —

ent to the society. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the bail application of applicant/accused is hereby dismissed.

Bail application is disposed off accordingly.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

**FIR No. 31/2017
U/s 302/201/34 IPC**

**PS: RPF Delhi Cantt.
State Vs. Karan @ Twinkle @ Hukum Singh**

31.05.2021

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED KARAN @ TWINKLE @ HUKUM SINGH.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Neel Guliya, Ld. Counsel for accused through V.C.

Heard on the bail application.

It is submitted by Id. counsel for the applicant/accused that applicant/accused he has been falsely implicated in the present case FIR and nothing has been recovered from the possession of the applicant or at his instance. It is further submitted by Id. counsel for applicant/accused that the investigation of this case has been completed, thus the applicant/accused is no more required for any future purpose and make a request that accused may kindly be released on interim bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the interim bail application of applicant/accused on the ground that allegations are serious in nature against the accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that the allegations against the accused are of very serious nature and he is

involved in murder case u/s 302 IPC and in other two criminal cases. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the interim bail application of applicant/accused is hereby dismissed.

Interim Bail application is disposed off accordingly.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 246/2020
U/s 376/506 IPC
PS: Paharganj
State Vs. Raj Kumar @ Gandhi

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Rahis Ahmad, Id. Counsel for accused through V.C.

Heard on the bail application.

On request of Id. Counsel for accused, bail application is
adjourned for 08.06.2021 before the court concerned where the trial is pending.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 293/2020
U/s 452/307/34 IPC
PS: Parsad Nagar
State Vs. Vinod @ Bada

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Ld. Proxy counsel Sh. Munish Ahmad on behalf of counsel
Sh. Abdul Aziz, Ld. Counsel for accused.

Heard on the bail application and on request of ld. Counsel
for accused application be listed before the court of Sh. Vijay Shankar, Ld. ASJ
for 08.06.2021 where the trial of case FIR No.293/2020 is pending.

(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

31.05.2021

FIR No. 218/2020
U/s 304/342/34 IPC
PS: DBG Road
State Vs. Adil

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Zunaid Alam, ld. Counsel for accused through V.C.
Ms. Neha Sharma, ld. Counsel for accused through V.C.

By this order, I shall dispose off two bail application of the same accused in the same FIR and under the same sections and these bail applications has been filed by two different counsels and it appears that both accused has tried to mislead the court and allegations against the accused are of very serious nature and this court is not inclined to grant the bail to the accused. Hence, the bail applications of applicant/accused are hereby dismissed.

Bail application is disposed off accordingly.

*Handed over to
Sd/-
A. K. Sharma*



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

**FIR No. 55/2019
U/s 302 IPC**

**PS: DBG Road
State Vs. Rehman @ Rehan @ Sonu**

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Shuaib Khan, Id. Counsel for accused through V.C.
Heard on the bail application.

On the request of Id. Counsel for accused, bail application be put up before the court concerned for 05.06.2021 where the trial is pending.

Notice be also issued to the Jail Superintendent to file status report of the accused.

*PS: Rehman
Sonu @ Rehan @*



**(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021**

FIR No. 30/2018
U/s 302/365/34 IPC
PS: Kamla Market
State Vs. Gobinder Singh @ Deepak @ Kali

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Hari Om, Ld. Counsel for accused through V.C.

Arguments on the bail application heard.

Ld. Counsel for accused has submitted that the interim bail was granted to the accused for 45 days under the criteria of the minutes of High Power Committee of dtd. 18.05.2020 and accused has surrendered before the Jail Authorities after availing the interim bail extended. Therefore, in these facts and circumstances, applicant/accused is hereby admitted to interim bail for a period of ~~45~~⁹⁰ days on his furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Supdt. The said period of 90 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 90 days.

During the period of interim bail, accused/applicant shall not contact to the complainant or any of her family members and shall surrender before the Jail Authorities after completion of the 90 days interim bail period.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is disposed off accordingly.

Sanjay Kumar
Jail Supdt.
31.05.2021



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No.213/2018
u/s 395/412/120B/34 IPC
PS: Lahori Gate
State Vs. Shiv Narayan

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
None for accused since morning despite repeated calls.
I.O. SI Narender through V.C.

The reply of the I.O. is already on record.

Since no one appeared on behalf of accused. However, in
the interest of justice, adjourned for 03.06.2021 for arguments.

*Report
Done
31/05/2021*


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

13/06

FIR No. 246/2020
U/s 376/506 IPC
PS: Paharganj
State Vs. Raj Kumar @ Gandhi

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Rahis Ahmad, Id. Counsel for accused through V.C.

Heard on the bail application.

On request of Id. Counsel for accused, bail application is adjourned for 08.06.2021 before the court concerned where the trial is pending.

Handwritten signature

Handwritten signature

(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 329/2018
U/s 394/397/302/411/34 IPC
PS: Sarai Rohila
State Vs. Raja Babu

31.05.2021

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED RAJA BABU.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Shashank Ahuja, Id. Counsel for accused through V.C.
I.O. SI Vikas Tomar through V.C.

Arguments on the interim bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused has been falsely implicated in the present case FIR and he is not involved in any other criminal case. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is not involved in any other case and as per the guidelines of High Power Committee

A

Hon'ble High Court of Delhi, applicant/accused is hereby admitted to interim bail for a period of 90 days on his furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Supdt. The said period of 90 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 90 days.

It is made clear that during the period of interim bail, accused/applicant shall not contact or threat to the complainant or other witnesses directly or indirectly and shall surrender before the Jail Authorities after completion of the 90 days interim bail period.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is disposed off accordingly.


(SATISH KUMAR)

Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI

31.05.2021

Handwritten notes:
Satish Kumar
31.05.2021

FIR No. 319/2020
u/s 302/34 IPC
PS: Nabi Karim
State Vs. Sandeep

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Jitender Singh, Ld. Counsel for accused through VC.

IO/Insp. Tej Dutt Gaur through VC.

The reply filed by the IO is not legible.

Arguments heard on the bail application and IO is directed to file the legible copy of his reply to the bail application.

Be put up before the concerned court for 05.06.2021 where the trial is pending.

*Positive Reply
5/6/2021
out of office*


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

FIR No. 117/2017
U/s 302/34 IPC
PS: Darya Ganj
State Vs. Lootan Yadav @ Raju

31.05.2021

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

None for the applicant/accused since morning despite repeated calls.

Perusal of the last order sheet, it reveals that Id. Counsel for accused has also not appear before the court on last two dates. Hence, bail application is dismissed.

*Perusal report
not present
not present*

[Signature]

(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021